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High Court of Judicature at Patna

Notification

*28th January 2021*

#### **THE PATNA HIGH COURT I.T. TECHNICAL CADRE RULES IN THE ESTABLISHMENT OF PATNA HIGH COURT**

No. 50 (R).—In exercise of the power conferred under Article 229(2) of the Constitution of India, the Chief Justice is pleased to make the following rules regulating the appointment and other conditions of service relating to various posts of the I.T. Technical Cadre in the High Court of Judicature at Patna.

#### **GENERAL**

1. **SHORT TITLE AND COMMENCEMENT :-**
  - a) These rules may be called the Patna High Court I.T. Technical Cadre Rules, 2021.
  - b) They shall come into force from the date of their publication in the Official Gazette.
  - c) The service conditions of the officials of this cadre shall be governed by The Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.
2. **DEFINITIONS .—In these rules, unless the context otherwise requires –**
  - a) ‘*Appointing Authority*’ means the Chief Justice, or such other Judge or Officer of the High Court as the Chief Justice may authorise.
  - b) ‘*Cadre*’ means the I.T. Technical Cadre.
  - c) ‘*Chief Justice*’ means the Chief Justice of the Patna High Court.

- d) '*High Court*' means the Patna High Court.
- e) '*Prescribed*' means prescribed by these rules.
- f) '*Recognized University*' means any University incorporated by law in India or any other University/Institution which is declared by the Chief Justice to be a recognized University for the purposes of these rules.
- g) '*Year*' means a calendar year.
- h) words and phrases not defined herein shall take their meaning from the Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.

### CADRE

3. **CADRE OF SERVICE.**—The I.T. Technical Cadre shall form an independent and separate cadre. The strength of the cadre and the number of posts therein shall be as specified in Schedule-I appended to these rules, which may be altered from time to time.

4. **QUALIFICATIONS AND RECRUITMENT :-**

- a. The minimum requisite qualifications for the purposes of direct recruitment to the posts in the cadre shall be from an institution duly recognized by the Central Government, State Government or such regulatory body as may have been vested with powers for this purpose, and as specified in Schedule-II appended to these rules, which may be altered from time to time.
- b. The mode of appointment and requisite experience for the posts in the cadre shall be as specified in Schedule-III appended to these rules, which may be altered from time to time.

5. **AGE & RESERVATION.**—The criteria for age and reservation in matters of appointment shall be in accordance with The Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.

### PROCEDURE FOR RECRUITMENT

6. **DETERMINATION OF VACANCIES.**—The appointing authority shall, as on the 1<sup>st</sup> day of January of each year, determine the number of vacancies to be filled during the course of the year of recruitment, as also the number of vacancies to be reserved for candidates belonging to the Scheduled Castes, Scheduled Tribes and other categories under rule 5 above.

7. **METHOD OF SELECTION :-**

- a. The appointing authority may make the selection under these rules, or may appoint a selection committee to do so.
- b. The appointing authority or the selection committee, as the case may be, may specify the syllabus for the written examination and the procedure to be followed for the selection.
- c. The merit of a candidate shall be determined on the basis of a written/online examination as well as an interview. A maximum of 15% of the total marks of the written/online examination may be awarded in the interview.
- d. If two or more candidates secure equal marks in the aggregate, the candidate securing highest marks in the written examination will be placed highest in the merit list. If the marks secured in the written examination are also equal, the candidate senior in age will be placed highest.

- e. The panel prepared upon selection shall be valid for one year from the date of declaration of results or until the next selection, whichever is earlier.

8. **SCHEME OF EXAMINATION.**—The scheme of Examination for direct recruitment shall be divided into two parts, namely, Part-I (Written / Online Examination) and Part-II (Interview).

### **APPOINTMENT, PROBATION, CONFIRMATION AND SENIORITY**

#### **9. APPOINTMENT AND PROBATION :-**

- a. Appointments shall be made in accordance with the merit list prepared at the time of selection.
- b. In the direct recruitment process, preference shall be given to candidates with work experience in the High Court.
- c. A candidate upon his appointment shall be placed on probation for a period of one year.
- d. The appointing authority may, for reasons to be recorded in writing, extend the period of probation by a further period not exceeding one year.
- e. The Senior Programmer, Programmers and Assistant Programmers appointed and serving against sanctioned posts at the time of enforcement of these rules shall be deemed to have been appointed as direct recruitment on the corresponding posts under Schedule-II and they shall be part of the I.T. Technical Cadre.

10. **CONFIRMATION.**—A probationer may be confirmed at the end of the period of probation or extended period of probation if -

- a. his service and conduct are satisfactory;
- b. he is a person of integrity; and
- c. he is otherwise considered fit for confirmation.

#### **11. SENIORITY :-**

- a. Seniority shall be determined from the date of substantive appointment.
- b. Where members of the service are appointed on the same date, seniority shall be determined according to the merit list prepared at the time of the appointment.
- c. Inter-se seniority shall be decided in accordance with the provisions of The Patna High Court Officers and Staff (Recruitment, Appointment, Promotion and Other Conditions of Service and Conduct) Rules, 2021.
- d. These rules will not affect seniority of members of the service as it existed prior to the date of enforcement of these rules.

#### **12. PAY, ALLOWANCES AND FACILITIES :-**

- a. The pay-level in each post on the date of commencement of these rules shall be as given in Schedule-I.
- b. The members of the service shall be entitled to such allowances and facilities as are admissible to members of other services in the High Court in the same pay-level.

13. **HIGHER PAY-LEVEL.**—In view of the limited posts in the service and in order to avoid stagnation, the next higher pay-level as applicable shall be granted to the members of the cadre upon completion of 10 years, 20 years and 30 years of service.

14. **RESIDUARY POWERS.**—The Appointing Authority may issue orders in regard to any of the matters incidental or ancillary to these rules from time to time.

### SCHEDULE – I

[See Rule 3]

S.No.	Name of the Post	Strength	Class	Level Pay
1	Registrar IT-cum-CPC	1	Class I (Gazetted)	Level 13
2	Joint Registrar (IT) (Administration)	1	Class I (Gazetted)	Level 13
3	Joint Registrar (IT) (Technical)	1	Class I (Gazetted)	Level 13
4	Deputy Registrar (IT)	3	Class I (Gazetted)	Level 12
5	Senior Programmer	1	Class I (Gazetted)	Level 11
6	Senior Network Administrator	1	Class I (Gazetted)	Level 11
7	Senior Hardware Administrator	1	Class I (Gazetted)	Level 11
8	Programmer	2	Class II (Gazetted)	Level 8
9	Network Administrator	1	Class II (Gazetted)	Level 8
10	Hardware Administrator	1	Class II (Gazetted)	Level 8
11	Assistant Programmer	10	Class III (Non-Gazetted)	Level 7
12	Network Systems Engineer	4	Class III (Non-Gazetted)	Level 7
13	Hardware Systems Engineer	4	Class III (Non-Gazetted)	Level 7
14	Network Service Technician	5	Class III (Non-Gazetted)	Level 5
15	Hardware Service Technician	5	Class III (Non-Gazetted)	Level 5
16	Technical Assistant	40	Class III (Non-Gazetted)	Level 5

**SCHEDULE – II***[See Rule 4(a)]*

<b>S.No.</b>	<b>Name of the Post</b>	<b>Minimum Qualifications For Direct Recruitment</b>
1	Senior Programmer	M.C.A./B.Tech./B.E. in Computer Science & Engineering
2	Programmer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
3	Network Administrator	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
4	Hardware Administrator	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
5	Assistant Programmer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
6	Network Systems Engineer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
7	Hardware Systems Engineer	M.C.A. / B.Tech./B.E. in Computer Science & Engineering
8	Network Service Technician	B.C.A. / I.T.I. / Diploma holder from a Polytechnic in Computer Science & Engineering / Electronics & Telecommunication/ Electronics & Communication
9	Hardware Service Technician	B.C.A. / I.T.I. / Diploma holder from a Polytechnic in Computer Science & Engineering / Electronics & Telecommunication/ Electronics & Communication
10	Technical Assistant	B.C.A. / I.T.I. / Diploma holder from a Polytechnic in Computer Science & Engineering / Electronics & Telecommunication/ Electronics & Communication

**SCHEDULE – III**

[See Rule 4(b)]

<b>S.No.</b>	<b>Name of the Post</b>	<b>Mode of Appointment</b>	<b>Eligible Persons</b>
1	Registrar IT-cum-CPC	On Deputation	An Officer of the Bihar Superior Judicial Service in the rank of District and Sessions Judge OR an Additional District and Sessions Judge as may be authorised by the Chief Justice
2	Joint Registrar (IT) (Administration)	On Deputation	An Officer of Bihar Superior Judicial Service in the rank of Additional District and Sessions Judge.
2	Joint Registrar (IT) (Technical)	By Promotion	By selection of Deputy Registrar (IT) on Merit-cum- Seniority basis with at least 7 years of satisfactory service in such capacity.
3	Deputy Registrar (IT)	By Promotion	By selection of Senior Programmer / Senior Network Administrator / Senior Hardware Administrator on Merit-cum- Seniority basis with at least 5 years of satisfactory service in such capacity.
4	Senior Programmer	By Promotion/ By Direct Recruitment	By selection of Programmer on Merit-cum-Seniority basis with at least 5 years of satisfactory service in such capacity. OR if such Programmer be not available, by direct recruitment of persons with minimum experience of 5 years in the relevant field.
5	Senior Network Administrator	By Promotion	By selection of Network Administrator on Merit-cum- Seniority basis with at least 5 years of satisfactory service in such capacity.
6	Senior Hardware Administrator	By Promotion	By selection of Hardware Administrator on Merit-cum- Seniority with at least 5 years of satisfactory service in such capacity.

S.No.	Name of the Post	Mode of Appointment	Eligible Persons
7	Programmer	By Promotion/ By Direct Recruitment	By selection of Assistant Programmer on Merit-cum- Seniority basis with at least 5 years of satisfactory service in such capacity. OR if such Assistant Programmer be not available, by direct recruitment of persons with a minimum experience of 3 years in the relevant field.
8	Network Administrator	By Promotion/ By Direct Recruitment	By selection of Network Systems Engineer on Merit- cum-Seniority basis with at least 5 years of satisfactory service in such capacity. OR if such Network Systems Engineer be not available, by direct recruitment of persons with a minimum relevant experience of 3 years.
9	Hardware Administrator	By Promotion/ By Direct Recruitment	By selection of Hardware Systems Engineer on Merit- cum-Seniority basis with at least 5 years of satisfactory service in such capacity. OR if such Hardware Systems Engineer be not available, by direct recruitment of persons with a minimum relevant experience of 3 years.
10	Assistant Programmer	[A] By Direct Recruitment  [B] By Promotion / By Direct Recruitment	[A] 75% of the posts by direct recruitment of persons with a minimum relevant experience of 1 year [B] 25% of the posts by promotion of Technical Assistant with minimum 5 years of service in the cadre on the basis of Merit-cum- Seniority OR if such Technical Assistant be not available, by direct recruitment.
11	Network Systems Engineer	[A] By Direct Recruitment  [B] By Promotion / By Direct Recruitment	[A] 75% of the posts by direct recruitment of persons with a minimum relevant experience of 1 year.  [B] 25% of the posts by promotion of Technical Assistant with minimum 5 years of service in the cadre on the basis of Merit-cum- Seniority OR if such Technical Assistant be not available, by direct recruitment.

S.No.	Name of the Post	Mode of Appointment	Eligible Persons
12	Hardware Systems Engineer	[A] By Direct Recruitment  [B] By Promotion / By Direct Recruitment	[A] 75% of the posts by direct recruitment of persons with a minimum relevant experience of 1 year.  [B] 25% of the posts by promotion of Technical Assistant with minimum 5 years of service in the cadre on the basis of Merit-cum- Seniority OR if such Technical Assistant be not available, by direct recruitment.
13	Network Service Technician	By Direct Recruitment	By direct recruitment of persons with a minimum relevant experience of 1 year.
14	Hardware Service Technician	By Direct Recruitment	By direct recruitment of persons with a minimum relevant experience of 1 year.
15	Technical Assistant	By Direct Recruitment	By direct recruitment of persons with a minimum relevant experience of 1 year.

**Note:** Wherever vacant posts are required to be filled up by way of direct recruitment and promotion in a specified proportion, the number of appointments to be made by way of direct recruitment shall first be ascertained. Any resulting fractional number shall be added to the number of appointments to be made by way of promotion. The specified proportion shall accordingly stand modified to that extent.

**By order of Hon'ble the Chief Justice,  
NAWNEET KUMAR PANDEY,  
Registrar General.**

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